

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 200 of 2011 & IA No. 280 of 2011

Dated: 9th January, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

Maruti Suzuki India Ltd. ... Appellant (s)

Versus

H.E.R.C. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rakesh Aggarwal

**Counsel for the Respondent(s) : Ms. Shikha Ohri, Adv. for
HERC.
Mr. Vishal Anand, Adv. for R-2**

ORDER

Learned counsel for the appellant is present. Learned counsel for the respondent no.2 seeks time to file reply to the stay application as also to the memorandum of appeal. Learned counsel for the State Commission also makes the same submission. Therefore, time is allowed to file reply to the stay application as also to the memorandum of appeal by **6th February, 2012** upon exchanging copy to each other. Interim order to continue till the disposal of stay application.

Post the matter for hearing on stay application on **8th February, 2012.**

**(V.J. Talwar)
Technical Member**

**(P.S. Datta)
Judicial Member**

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